

Blocks	Status
	<ul style="list-style-type: none"> FDP rejected by the Management Committee in September, 2018 and ONGC filed representation against FDP rejection to Ministry of Petroleum and Natural Gas.
KG-OSN- 2004/1	<ul style="list-style-type: none"> Filed revised FDP in December, 2018. The earlier FDP was approved in March 2017.
KG-OSN-2001/3	<ul style="list-style-type: none"> The special dispensation of additional 2 years is sought for submission of FDP. Empowered Committee of Secretaries previously granted 3 years special dispensation to earlier operator Gujarat State Petroleum Corporation.
KG-ONN-2003/1	<ul style="list-style-type: none"> Production commenced in May, 2018. Project is to be completed in April, 2019.
Integrated Development of G-1 and G-15 nomination field	<ul style="list-style-type: none"> Completed in June, 2015
Integrated Development of Vashista and S-1 nomination field	<ul style="list-style-type: none"> Completed in March, 2018

Attacks on minorities

*117. SHRI HUSAIN DALWAI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government is cognizant of attacks on minorities and their places of worship, if so, the details thereof and the reasons therefor;

(b) the State-wise details of number of deaths and injuries to minorities due to communal attacks, number of FIRs filed regarding attacks on minorities and their places of worship, number of cases in which no action was taken against the attackers, number

of such cases which are under trial and number of such cases in which convictions have been made during the last three years; and

(c) the steps being taken to sensitise police towards crimes related to minorities?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANS-RAJ GANGARAM AHIR): (a) and (b) "Public Order" and "Police" are State subjects as per the provisions of the Constitution, as such the responsibility of maintaining law and order, including dealing with attacks on places of worship, and maintaining relevant data rests with the respective State Governments. Central Government does not maintain such data.

(c) The Central Government has issued Communal Harmony Guidelines, which, *inter-alia*, lay down standard operating procedures to deal with situations arising out of communal violence. These guidelines are aimed to maintain due vigilance, careful planning and preparatory measures to prevent and pre-empt communal violence. These guidelines are reiterated while sending advisories by Government, particularly prior to various festivals, with the objective of immediate sensitization of States/UTs.

Adequacy of security infrastructure

*118. SHRI RAM KUMAR KASHYAP: Will the Minister of HOME AFFAIRS be pleased to state:

(a) what is the internal security infrastructure on international border with Pakistan;

(b) whether the security infrastructure along the border is adequate or additional measures have been taken or proposed to be taken by Government;

(c) if so, the details thereof; and

(d) the number of infiltrations from Pakistan side during the last three years, year-wise along with the total loss of property and personnel therein?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJU): (a) to (c) Strengthening of security related infrastructure is an ongoing